

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 51719 OF 2019

(Arising out of Order-in-Appeal No.385(CRM)ST/JDR/2019 dated 24.04.2019 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jodhpur)

Girish Sharma

243, Savitri Sadan,
Shobhagpura, Garh Magri,
Girwa, Udaipur (Rajasthan).

..... **Appellant**

VERSUS

**Commissioner of Central Excise and
CGST Commissionerate,**

142-B, Sector-11, Hiran Magri,
Udaipur (Rajasthan).

..... **Respondent**

APPEARANCE:

None for the Appellant.

Shri Manoj Kumar, Authorised Representative of the Respondent

**CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50469/2025

DATE OF HEARING/DECISION : 02.04.2025

BINU TAMTA :

Learned Departmental Representative for the Department has pointed out that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. Hence, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**